

ITEM NO.13+45 Court 2 (Video Conferencing) SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21265/2021

(Arising out of impugned final judgment and order dated 18-08-2021  
in WP No. 9872/2021 passed by the High Court Of M.p At Gwalior)

PRIVATE NURSING COLLEGE ASSOCIATION Petitioner(s)

VERSUS

HARIOM & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.113008/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.113009/2021-EXEMPTION FROM  
FILING O.T. and IA No.113007/2021-PERMISSION TO FILE PETITION  
(SLP/TP/WP/..) )

ITEM NO.45

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21207/2021

(FOR ADMISSION and I.R. and IA No.114095/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.114097/2021-EXEMPTION FROM  
FILING O.T. and IA No.114094/2021-PERMISSION TO FILE PETITION  
(SLP/TP/WP/..)

Date : 17-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Rahul Kaushik, adv  
Ms. Bhuvneshwari Pathak, aor  
Ms. Shilpi Satyapriya Satyam, Adv  
Ms. Bhuvneshwari Pathak, AOR

Mr. Varun Punia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue Notice, returnable on 25.10.2021.

Dasti in addition.

Pending further consideration, the effect and operation of the order(s) presently under challenge shall remain stayed.

Respondent No.1 (Original writ petitioner in the High Court) may additionally be served through the learned advocate who has entered appearance on behalf of the writ petitioner in the High Court.

(INDU MARWAH)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER